

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

C.P. No. 74/2002 in O.A. No. 979/1997

DATE OF ORDER: 30th JANUARY 2003

BETWEEN:

SK.Ahmed Hussain, s/o Wali Ahmed,
Casual Labourer at D.T.O., Rajampeta,
r/o Rajampeta.

..Petitioner/Applicant

AND

1. The Chief General Manager,
Telecommunications (now BSNL),
A.P.Circle, Abids, Hyderabad.
2. The Telecom District Manager,
BSNL, Cuddapah.
3. The Officer-in-Charge, Telegraph Office,
BSNL, Rajampeta.

..Respondents/Respondents

COUNSEL FOR THE APPLICANT : Mr.V.Venkateswara Rao
COUNSEL FOR THE RESPONDENTS : Mr.V.Vinod Kumar

CORAM:

HON'BLE SRI JUSTICE K.R.PRASADA RAO, VICE CHAIRMAN
HON'BLE SRI M.V.NATARAJAN, MEMBER (ADMN.)

O R D E R

(PER HON'BLE SRI JUSTICE K.R.PRASADA RAO, VICE CHAIRMAN)

Learned Standing Counsel for the Respondents produced the order dated 2.1.2003, which is taken on record, showing that the applicant has been granted temporary status with effect from 1.10.1994 and thus the Order passed by this Tribunal in O.A.No.979 of 1997 dated 19.8.1998 has been complied with.

2. Learned Counsel for the Applicant has no objection to close the CP.

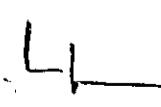
3. Hence, the CP is closed.


(M.V. NATARAJAN)
 MEMBER (A)


(K.R.PRASADA RAO)
 VICE CHAIRMAN

Dated: this the 30th day of January 2003
Dictated in the Open Court

DSN


1122003